## COURT-I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NO. 795 OF 2017 IN DFR NO. 2994 OF 2017

Dated: 12<sup>th</sup> December, 2017

## Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Madhya Pradesh Power Management Company Limited	 Appellant(s)
Vs.	
Central Electricity Regulatory Commission & Ors.	 Respondent(s)

#### Counsel for the Appellant(s) : Mr. G. Umapathy Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Vishrov M. Ms. Janmali M. For R-2

> Mr. Rajiv Srivastava Ms. Garima Srivastava for R-3 to 6

Mr. M. G. Ramachandran Ms. Ranjitha Ramachandran Ms. Poorva Saigal for R-7 to 9

Mr. Anand K. Ganesan for R.13

# <u>ORDER</u>

#### IA NO. 795 OF 2017

(Appl. for condonation of delay)

There is 28 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

Mr. Vishrov Mukherjee appears on behalf of Respondent No.2; Mr. Rajiv Srivastava appears on behalf of Respondent Nos. 3 to 6 and Mr. M.G. Ramachandran appears on behalf of Respondent Nos.7 to 9 and Mr. Anand K. Ganesan appears on behalf of Respondent No.13.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>03.01.2018.</u>

## (Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member

ts/tpd